

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Yes Sir, process to engage 93 Nyaya Mitras in 93 District Courts and 7 Nyaya Mitra in 7 High Courts in the States of Uttar Pradesh, Bihar, Maharashtra, Gujarat, Rajasthan, West Bengal and Odisha in the year 2019-20 has been undertaken.

(c) and (d) The services of Nyaya Mitra have been provided in the districts of Sri Ganganagar, Bhilwara, Alwar (Rajasthan) and 24 North Paragnas (West Bengal). Nyaya Mitras in various districts have helped in disposal of 236 cases, which include civil cases such as matrimonial cases, accident claim cases and also criminal cases.

Conflict of Interest policy

3754. SHRI RAM KUMAR KASHYAP: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the definition of Conflict of interest;
- (b) whether Government has laid down any Conflict of Interest policy and if so, the details thereof;
- (c) the details of situations under which interests may be in conflict;
- (d) the details of disclosure and recusal rules to avoid such conflicts; and
- (e) the details of enforcement and penalty mechanism laid down for such situations?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) The Black's Law Dictionary defines 'Conflict of Interest' as a real or seeming incompatibility between one's private interest and one's public or fiduciary duties. The Government has not laid down any specific Conflict of Interest policy, however, certain norms are in vogue for judges and civil servants. Supreme Court and High Court Judges take on oath to perform the duties of office without fear or favour and their conduct is regulated by case laws and non-binding resolutions. The Civil Servants are governed by various laws and service rules.

(d) and (e) These norms prohibit a Judge, to take up or hear a matter/cases in which he or his family or friend's interest is involved, or a matter of a company in which the judge or his family holds share unless he discloses his interest and no objection is raised. Similarly, the Civil Servants recuse themselves from a contract award in which

their dependent is employed. If the dependent of an Officer wants to take up employment in a private firms with which the Officers has an official dealing, then the permission of the Head of the Department has to be taken by the officers. As regards enforcement and penalty mechanism for Civil Servant, necessary provisions have been made in the Central Civil Services (Conduct) Rules, 1964 and the Central Civil Service (Pension) Rules, 1972.

Meeting for One Nation One Poll

3755. SHRI RAJKUMAR DHOOT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Prime Minister has recently called a meeting of the heads of political parties to discuss the issue of One Nation One Poll to push forward holding elections to Lok Sabha and Legislative Assemblies simultaneously; and

(b) if so, the details thereof and the outcome of the said meeting?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) A meeting was convened by the Ministry of Parliamentary Affairs with the presidents of all political parties on 19.06.2019, wherein, among other subjects, the issue of 'One Country One Election' was also discussed. Hon'ble Prime Minister was present during the meeting. While some of the political parties supported the proposition, a few others wanted the issue to be discussed and examined carefully.

Fee for translation of proceedings and verdict

3756. SHRI RAKESH SINHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the names of Indian languages in which court proceedings are translated; and

(b) whether the court charges fee for providing translation of proceedings and verdict to the concerned parties?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) At present, translated versions of selected judgments of the Supreme Court in nine vernacular languages are being uploaded on the website of the Supreme Court